GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

STARRED QUESTION NO:517
ANSWERED ON:30.04.2010
PROCEDURE FOR SETTING UP OF MEDICAL DENTAL COLLEGES
Hegde Shri Anant Kumar;Rama Devi Smt.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has laid down any well defined and uniform procedure for giving approval for the setting up and expansion of the medical and dental colleges in the country;
- (b) if so, the details therof;
- (c) whether the Government has received any complaints regarding various kinds of discrepancies/ irregularities while granting approval for the setting up of such colleges in the country;
- (d) if so, the details thereof and the action taken thereon;
- (e) whether the Government proposes any reforms to bring transparency and accountability in the procedure being followed in giving approvals for the setting up of these colleges; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a)to(f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 517 FOR 30TH APRIL, 2010

- (a) & (b): Central Government grants permission for setting up and expansion of medical and dental colleges in the country as per the provisions of Indian Medical Council (IMC) Act, 1956, & Dentists Act, 1948, and Regulations made thereunder respectively.
- (c) & (d) On the complaint against the medical colleges/dental colleges, Medical Council of India (MCI) and Dental Council of India (DCI) conduct inspection of the colleges to verify the facilities there and sends its report to the Central government for necessary action. As per information provided by MCI, 15 complaints have been received against some medical colleges between 2008 and 2010.
- (e) & (f): The MCI/DCI conducts periodic inspection of medical colleges and attached hospitals for the purpose of making recommendations to the Central Government for grant of permission to establish a new medical college or to start new course of study or to increase intake capacity or for grant of renewal of permission and also for recognition of the medical courses under section 11(2) of the IMC Act and Dentists Act and for maintaining the standard of medical/dental education of the recognized colleges/institutions. The medical/dental colleges which are found not meeting the requirements as per the regulations of Councils are given an opportunity to rectify the deficiencies. In such event, the colleges are subject to re-inspection for verification of compliance report by MCI/DCI.